

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH ‘T’, MUMBAI**

**BEFORE SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.6443/M/2018
Assessment Year: 2014-15**

Mr. Alope Lohia, 421 A, Block G, New Alipur, New Alipore, Kolkata- 700053 PAN: ACRPL 2303G	Vs.	ITO (IT) – 3(1)(1), Air India Building, Nariman Point, Mumbai - 400021
(Appellant)		(Respondent)

Present for:

Assessee by : None (letter dated nil)
Revenue by : Shri Rajneesh Yadav, D.R.

Date of Hearing : 26 . 04 . 2022
Date of Pronouncement : 10 . 05 . 2022

O R D E R

Per : Kuldip Singh, Judicial Member:

The registry placed on record appellant Mr. Alope Lohia’s (hereinafter referred to as ‘the assessee’) letter dated Nil wherein it has been submitted that the assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and therefore, the assessee seeks withdrawal of appeal. The same was not objected to by Ld. DR.

2. In view of foregoing, the assessee's appeal stands dismissed as withdrawn with a liberty to seek restoration of the appeal, in case the declaration filed under the scheme is not accepted, for whatever reasons.
3. The appeal stands dismissed as withdrawn.

Order pronounced in the open court on 10.05.2022.

**Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Mumbai, Dated: 10.05.2022.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.